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Serial No of Order	Date of Order	Order with Signature
.. 5	22.5.96	<p>Quarter as per letter under Annexure-1/1 in favour of the applicant within a period of three weeks from the date of receipt of this order. The applicant shall <del>go</del> within two weeks thereafter, convey to the Court through his Lawyer as to whether he has received the allotment order and <del>whether</del> <sup>if he still</sup> intends to prosecute with this Original Application after his grievance is met. M.A.356/96 is disposed of accordingly.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p><u>Maranam</u> MEMBER (ADMINISTRATIVE)</p>
6	27-6-96	<p>At request, adjourned to 15.7.1996.</p> <p><u>A.P.</u> VICE-CHAIRMAN</p> <p><u>Maranam</u> MEMBER (ADMN.)</p>
7	15.7.96	<p>On 22.5.1996, the applicant had been directed to convey within two weeks to the Court as to whether he has received the quarter allotment order and whether he still intends to prosecute this Original Application. This matter was adjourned to 27.6.1996 and further adjourned to to-day. Shri D.P.Dhalsamant and Shri O.N.Ghosh <del>are</del> present for the respondents. Shri Ghosh submits an allotment of order of quarter bearing No.T/4-B Type-II in favour of the petitioner. Therefore, the grievance of the applicant has been met. There is no justification in continuing this application. The application is dismissed. No one is present for the petitioner.</p> <p><u>Maranam</u> MEMBER (ADMINISTRATIVE)</p> <p>Free copy of order dt. 22.5.96 may be given to the counsel for both sides and the copy of order be sent to R.d by post.</p> <p><u>P.D.</u> S.O.</p> <p><u>Maranam</u> 24/6/96</p> <p><u>Maranam</u> 27/5/96</p>